

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.39
I.A.No.197/2024 in
C.P.(IB)No. 143/BB/2023

IN THE MATTER OF:

M/s. Omkara Assets Reconstruction Pvt. Ltd. ... Petitioner
Vs.
Ms. M. Divya Ravi ... Respondent

Order under Section 95 (1) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 24.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Shri Vyshak P.N
For the Petitioner : Shri Agastya Sen, Proxy Counsel

ORDER

1. Heard the Ld. Proxy Counsel appearing for the Petitioner and Ld. Counsel appearing for the RP. None appeared for the Respondent.
2. It is noticed that in compliance to Order dated 12.03.2024, Ld. Counsel for the RP has filed proof of payment vide Diary No.2111 dated 03.04.2024. Ld. Counsel for the Respondent has filed objections vide Diary No.1910 dated 22.03.2024. The same are taken on record.
3. On the other hand, Ld. Proxy Counsel appearing for the Petitioner seeks adjournment as the arguing Counsel is not available today.
4. List the case on **03.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)